

Government have not so far received the report of this Seminar.

Rag Scandal

3581. SHRI JYOTIRMOY BOSU: Will the Minister of COMMERCE be pleased to state:

(a) the progress so far, of C.B.I. investigation into the so-called rag scandal; and

(b) when the C.B.I. is expected to submit its findings?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b). Investigation by the C.B.I. is still pending and it is not possible to indicate when they will be able to submit their findings.

Payment of Wealth tax by Agriculturists in Delhi

3582. SHRI DALIP SINGH: Will the Minister of FINANCE be pleased to state:

(a) the total number of agriculturists in Union Territory of Delhi who have been issued notices for payment of Wealth-Tax in the year 1972; and

(b) the number of such persons who have paid the Wealth-tax?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a). Eighty-three.

(b) Three.

Moratorium on repayment of Foreign Debt

3585. SHRI S. M. BANERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether a suggestion for placing moratorium on the repayment of foreign debts has been rejected by Government; and

(b) if so, on what ground?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) Government has not found it necessary or desirable to declare moratorium on the repayments of foreign debts.

(b) India has met its obligations on external debt according to terms and this has increased India's credit standing in the world. Besides, debt relief has been secured from friendly countries, in the past few years.

Submission of Power Plan to World Bank by U.P. Government

3584. SHRI GIRIDHAR GOMANGO: SHRI RAMSHEKHAR PRA-SAD SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether UP Government have submitted a Rs. 1700 crore Power Plan to the World Bank;

(b) if so, the main features of the plan; and

(c) whether World Bank has accepted the plan?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) No such plan of the U.P. Government for the power sector has been submitted to the World Bank for its assistance.

(b) and (c). Do not arise.

Public Sector Units in Gujarat

3585. SHRI ARVIND M. PATEL: Will the Minister of FINANCE be pleased to state:

(a) the number of public sector units functioning in Gujarat; and

(b) their names and places of their location?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). Presumably, the Hon'ble Member wants information relating to the manufacturing units located in Gujarat State. The list of such units of Central Government enterprises operating in Gujarat is given in the attached statement.

Statement

Producing Units of Central Government industrial and commercial enterprises operating in Gujarat.	
(1) Oil & Natural Gas Commission	Oil fields at Ankleshwar, Cambay, Ahmedabad, Navagam etc.
(2) Indian Oil Corporation	Refinery at Jawahar Nagar, Baroda.
(3) Indian Petrochemicals Corporation.	Aromatics Unit, Baroda.
(4) Modern Bakeries	Ahmedabad.
(5) National Small Industries Corporation.	Proto-type Production & Training Centre, Rajkot.
(6) Hindustan Salt	Khargoda Salt Source.

Memorandum Submitted by Rajasthan Chamber of Commerce Re: Concessional Finance to Large Scale Units

3586. DR. H. P. SHARMA: Will the Minister of FINANCE be pleased to state:

(a) whether the Rajasthan Chamber of Commerce and Industry has in a recent memorandum to the Northern Regional Committee of the Industrial Development Bank of India demanded that financial institutions in the country should provide concessional finance to large-scale units also if these are set up in backward areas of the State (Rajasthan), and has also urged for reduction in rate of interest on loans for industries coming up in the backward Districts of Rajasthan;

(b) if so, the precise demands made in the memorandum; and

(c) the reaction of Government thereto?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): (a) Yes, Sir.

(b) The demands made in the memorandum included provision of concessional finance to set up large scale units, financing of deserving units promptly irrespective of the size of the units, reduction in margin requirements for granting facilities for deferred payment guarantee, relaxation in the limit of Rs. 50 lakhs for rediscounting of bills covering supply of machineries on deferred payments and further reduction in the rate of interest.

(c) The Industrial Development Bank of India continually review the concessional facilities offered for industries coming up in the backward areas. In December, 1971, the scheme of concessional direct and refinance assistance were extended to existing industrial units also which undertake substantial expansion. Last month, Industrial Development Bank of India has made further concessions with a view to providing greater inducement to entrepreneurs to spread out in the relatively backward areas of the country.

It has decided to extend direct financial assistance on concessional terms to all projects in the specified backward districts/areas involving a capital cost of Rs. 3 crores instead of Rs. 1 crore, hitherto. Concessional finance for bigger projects would be considered in special circumstances on the merits of each case.

It has also been decided to extend the scheme of concessional refinance to eligible institutions like State Financial Corporations and banks to the extent of Rs. 30 lakhs instead of Rs. 20 lakhs to enable promotion of small and medium sized projects in the backward areas. On the merits of individual cases liberalisations are also